

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1099
ANSWERED ON:09.12.2003
DELAY IN ALLOTMENT OF FLATS BY DDA
NARESH KUMAR PUGLIA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court has ordered that litigation costs of 255 allottees, who did not get possession of their flats within the stipulated time, be realised from the salaries of DDA officers and also the DDA should pay damages to the aggrieved allottees;
- (b) if so, the details thereof;
- (c) the particulars of officers of DDA held responsible for delay in allotment of flats and bringing bad repute to DDA and the amount realised from their salaries as per orders of the Supreme Court;
- (d) whether any departmental action has also been taken against these officers;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)to(f): Yes, Sir. The Delhi Development Authority (DDA) has reported that the Hon'ble Supreme Court in its judgement, dated 11.9.2003 has upheld the decision of State Commission/National Commission, which had ordered payment of interest @ 15% by DDA on the deposit of allottees in case of delayed possession to the petitioner allottees of Fifth Self Financing Scheme, payment of cost of Rs.2,000/- to each of the respondents and recovery of this cost from its officers. They have also reported that the compliance of the orders of the Supreme Court is underway.